

FIR No. 853/19
State Vs. Akhtar
U/s 380/457/411/34 of IPC
PS: Nihal Vihar
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused Akhtar.

Arguments heard on the bail application moved on behalf of the applicant/accused Akhtar. It is stated that the accused is falsely implicated in the present case. It is submitted that that the accused is in JC since February, 2020.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he was found in possession of the stolen mobile phone which was stolen from the shop of the complainant after breaking the locks therein. Remaining 10 stolen mobile phones are yet to be recovered. The accused is already found to be involved in 15 other similar cases. Bail application of the co-accused Laxman, who was having similar role with the applicant/accused, has already been dismissed by Ld. Sessions Court. The allegations are serious in nature. No ground is made out for grant of bail at this stage. The present bail application is hereby dismissed.

Copy of this order be supplied to Ld. LAC for the applicant accused Akhtar through Whatsapp.

PANKAJ Digitally signed by
PANKAJ ARORA
ARORA Date: 2020.09.07
17:06:19 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

FIR No. 8104/20
State Vs. Anuj
U/s 379/411/34 of IPC
PS: Nihal Vihar
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused Akhtar.

Arguments heard on the bail application moved on behalf of the applicant/accused Anuj. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Anju is hereby released on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount..

Copy of this order be supplied to Ld. Counsel for the applicant accused Anuj through Whatsapp.

PANKAJ Digitally signed by
PANKAJ ARORA
ARORA Date: 2020.09.07
17:06:47 +05'30'

(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

FIR No. 405/20
State Vs. Rohit
U/s 25/54/59 Act
PS: Maya Puri
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused Akhtar.

Arguments heard on the bail application moved on behalf of the applicant/accused Rohit. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete and the alleged recovery has already been effected, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Rohit is hereby released on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. LAC for the applicant accused Rohit through Whatsapp.

PANKA Digitally signed
by PANKAJ
ARORA
Date: 2020.09.07
17:07:15 +05'30'
J
ARORA (Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

FIR No. 15513/20

State Vs. Ashish

U/s 379 of IPC

PS: Nihal Vihar

07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

None.

Complete facts are not stated in the bail application. Issue summons to the IO concerned for 09.09.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

07.09.2020

FIR No.862/19
State Vs. Manoj
U/s 356/379/411/34 of IPC
PS: Nihal Vihar
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)


Present: Ld. APP for the State

Ld. Counsel for the applicant/accused.

Reply not received in the bail application.

Issue BW in the sum of Rs. 5,000/- against the IO/SHO concerned for NDOH.

Put up on 08.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

E-FIR No. 172/20
State Vs. Rakesh
U/s 379/411/34 of IPC
PS: Maya Puri
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Shahid Ahmad, Ld. Counsel for the applicant/accused *Rakesh*.

Arguments heard on the bail application moved on behalf of the applicant/accused Rakesh. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Rakesh is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not before releasing the accused. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Rakesh upon acceptance of personal bond. The applicant/accused be released from the custody if he is not required in any other criminal case.

Copy of this order be supplied to Ld. Counsel for the applicant accused *Rakesh* through Whatsapp.

PANKAJ Digitally signed by
PANKAJ ARORA
ARORA Date: 2020.09.07
17:08:17 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

Ct. No.10914/2016
FIR No./0
PS: Nihal Vihar
Jyoti Devi Vs. Rajesh
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: None for the complainant.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Issue fresh court notice to the complainant for the NDOH.

Put up for further proceedings on 26.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.61664/2016
FIR No.51/2012
PS: Maya Puri
State Vs Kanwaljit Singh Sanhotra
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: None for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Issue court notice to the ACP concerned and IO for the NDOH.

Put up for further proceedings on 03.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

FIR No./0
PS: Nihal Vihar
Bhupinder Yadav Vs.Satish
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Mayank Yadav, Id. Counsel for the complainant present
through VC.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain,
Ld. M.M(NI Act) physically.

Put up for further proceedings with connected case on
29.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.64137/2016
FIR No.150/2010
PS: Nihal Vihar
State Vs.Kishan Dass ETC.
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Ajit Kumar, Id. Counsel for the accused Trishla Devi present through VC.


Sh. Mayank Yadav, Id. Counsel for the complainant present through VC.

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Request received from IO, allowed for today only.

Issue fresh summons to the IO concerned to file the status report on the NDOH.

Put up for further proceedings on 29.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.74714/2016
FIR No.110/2014
PS: Nihal Vihar
State Vs.Shweta Aggarwal
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain,
Ld. M.M(NI Act) physically.

Issue court notice to the IO for the NDOH.

Put up for further proceedings on 22.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.1511/2017
FIR No.681/2015
PS: Nihal Vihar
State Vs.Cancellation
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 07.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.1552/2018
FIR No.794/2016
PS: Nihal Vihar
State Vs.Gurbax Singh
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 07.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2067/2018
FIR No.303/2017
PS: Maya Puri
State Vs.Rahul @ Sunny
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain,
Ld. M.M(NI Act) physically.

Issue court notice to the Process Server concerned for the
NDOH.

Put up for further proceedings on 08.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: None for the complainant..

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Issue court notice to the complainant for the NDOH.

Issue court notice to the SHO concerned to file ATR on the NDOH.

Put up for further proceedings on 26.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

CC No.7413/2019
FIR No./2019
PS: Nihal Vihar
Raman Deep Singh vs Leelam
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Sh. Jitender Sharma, Ld. Counsel for the complainant.


None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Status report not yet filed by the SHO concerned.

Issue court notice to the SHO concerned to file status report on the NDOH.

Put up for further proceedings on 05.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.8822/2019
FIR No.642/2019
PS: Nihal Vihar
State Vs. Ramesh @ Nandu
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


HC Manjeet present through VC.

Supplementary chargesheet filed by the IO.

I take cognizance of the offence.

Issue summon to the accused as well as to his surety through IO for NDOH.

Put up for appearance of the accused and further proceedings on 07.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.818/2020
FIR No.560/2019
PS: Nihal Vihar
State Vs. Sunil Kumar
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Sh. Manoj Sonkar, Id. Counsel for the accused.

I am also performing the work of link court of Sh. Rinku Jain,
Ld. M.M(NI Act) physically.

Issue court notice to the complainant to explore the
possibility of compromise on the NDOH.

Put up for further proceedings on 17.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2454/2020
FIR No.00278/2019
PS: Maya Puri
State Vs.Ashok Kumar @ Mukri
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

I take cognizance of the offence.

Issue court notice to the accused as well as to his surety for NDOH.

Issue court notice to the complainant to explore the possibility of compromise for the NDOH.

Put up for appearance of the accused and further proceedings on 18.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2450/2020
FIR No.13/2019
PS: Maya Puri
State Vs.Jitender @ Suraj
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

I take cognizance of the offence.

Let, copy of chargesheet be supplied to the accused through Jail Dak.

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Put up for further proceedings on 18.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2612/2020
FIR No.67/2020
PS: Maya Puri
State Vs.Anuranjan Tyagi
07.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Vineet Tyagi, Id. Counsel for the accused present
through VC.

I am also performing the work of link court of Sh. Rinku Jain,
Ld. M.M(NI Act) physically.

At request of Id. Counsel for the accused, put up for
physical appearance of accused alongwith bail bond as per
the anticipatory bail order on 14.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.3870/2020
FIR No.6000/2020
PS: Nihal Vihar
State Vs.Sahil ETC.
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


Sh. Manmeet Baweja, complainant present through VC.

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Complainant submits that he does not want to settle the present case.

Issue production warrants of the accused for the NDOH.

Put up for scrutiny of documents and consideration of charge on 10.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.72476/2016
FIR No.77/2014
PS: Nihal Vihar
State Vs.Anil Rathi
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain,
Ld. M.M(NI Act) physically.

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 03.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.76727/2016
FIR No.435/2014
PS: Nihal Vihar
State Vs.Kanshi
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

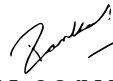
Sh. A. K. Sharma, Id. Counsel for the accused Chandu present through VC.

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Adjournment sought as the counsel is not prepared with the file.

One last and final opportunity is granted to the accused to address arguments on the point of charge.

Put up for arguments on the point of charge on 03.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.9737/2018
FIR No.24/2018
PS: Maya Puri
State Vs.Shiv Prasad
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 03.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.1383/2019
FIR No.1135/2015
PS: Nihal Vihar
State Vs.Sukhdev Singh
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh.Ajay Goel, Id. Counsel for the accused present through
VC.

I am also performing the work of link court of Sh. Rinku Jain,
Ld. M.M(NI Act) physically.

Adjournment sought as the Ld. counsel is not prepared with
the file.

One last and final opportunity is granted to the accused to
address arguments on the point of charge.

Put up for arguments on the point of charge on 03.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.8830/2019
FIR No.669/2019
PS: Nihal Vihar
State Vs.Vikas
07.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain,
Ld. M.M(NI Act) physically.

Report not received from the Jail Suptd.

Previous order be complied afresh for the NDOH.

Put up for further proceedings on 22.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.8988/2019
FIR No.167/2019
PS: Maya Puri
State Vs.Vikrant Kumar
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Iliyas Mohd., Id. Counsel for the accused present through VC.

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Adjournment sought as the counsel is not prepared with file.

At request, put up for consideration of charge on 04.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.798/2020
FIR No.748/2019
PS: Nihal Vihar
State Vs.Pawan @Joni @Ankush
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Pawan produced from Rohini Jail through VC.

Ld. Counsel for the accused not present.

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

Issue production warrants of the accused for the NDOH.

Put up for further proceedings on 12.10.2020.

Accused be produced for rehumai in the court of Ld. Duty MM as per the roster after every 14 days.

Copy of this order be sent to Jail Suptd. concerned.



(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.63934/2016
FIR No.37/2011
PS: Maya Puri
State Vs.Rajender Kumar
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 26.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.63333/2016
FIR No.123/2011
PS: Maya Puri
State Vs.Karanjeet Singh
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 26.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.64177/2016
FIR No76/2015
PS: Nihal Vihar
State Vs.Rajinder Parsad
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.69638/2016
FIR No.569/2014
PS: Nihal Vihar
State Vs.Jagdeep Etc.1
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.74849/2016
FIR No.560/2016
PS: Nihal Vihar
State Vs.Ravi @ Ravinder Etc.1

07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.12.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.1504/2017
FIR No.193/2016
PS: Nihal Vihar
State Vs.Tara Chand @ Chander
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.5135/2017
FIR No.106/2017
PS: Maya Puri
State Vs. Mani Ram Yadav
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2582/2018
FIR No.29/2018
PS: Maya Puri
State Vs. Manoj @Sonu Engiriors India Consulting
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

CC No.1963/2019
FIR No. /2019
PS: Maya Puri
Contracting Pvt Ltd Vs Bhupesh Joshi, CEO AIR Odisha
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 07.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.6703/2019
FIR No. 0197/2019
PS: Nihal Vihar
State Vs. Charan Jeet Singh @ Kake
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the State.

None for the accused person(s).


I am also performing the work of link court of Sh. Rinku Jain, Ld. M.M(NI Act) physically.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 07.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No. 71020/2016
FIR No. 263/2013
PS: Maya Puri
State Vs. Bablu Parasad
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Bablu Prasad present through VC.

I am also performing the work of link court of Sh. Rinku Jain,

Ld. M.M(NI Act) physically.

No DW present

Accused sought adjournment.

At his request, put up for DE on 14.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.
FIR No.554/15
PS: Nihal Vihar
State Vs.vineet @ raju
07.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL**

<https://delhidistricts.webex.com/join/mm03west>

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in
view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court
of Delhi.**

Present: Ld. APP for the State.

Complainant is absent.

None for the accused person(s).

Issue fresh court notice to the complainant to explore
the possibility of compromise for NDOH.

Put up for further proceedings on 18.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.3860/2020
FIR No.338/2019
PS: Nihal Vihar
State Vs.Ankush
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant in person through VC.

Sh. Pramod Kumar, Ld. Counsel for the accused.

Since the complainant is not the owner of the stolen articles,
the present case cannot be compounded.

Put up for further proceedings on 04.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.3868/2020
FIR No.11071/2020
PS: Nihal Vihar
State Vs.Rahees
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant is absent.

None for the accused person(s).

Issue fresh court notice to the complainant to explore the
possibility of compromise for NDOH.

Put up for further proceedings on 17.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2703/2020
FIR No.69/2020
State Vs.Akshay Sharma
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Some clarification is required from the IO concerned. IO
concerned be summoned for NDOH.

Put up for further proceedings on 08.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2067/2018
FIR No.303/2017
PS: Maya Puri
State Vs.Rahul @ Sunny
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Complainant is absent.

None for the accused person(s).

Issue fresh court notice to the complainant to explore the
possibility of compromise for NDOH.

Put up for further proceedings on 18.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2453/2020
FIR No.271/2018
PS: Maya Puri
State Vs.Vinay ETC.
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Some clarification is required from the IO concerned. IO
concerned be summoned for NDOH.

Put up for further proceedings on 22.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.2505/2020
FIR No.636/2019
PS: Nihal Vihar
State Vs.Narender Sharma@ Akhtar
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused not produced from JC.

Issue production warrant of the accused through the VC for
NDOH.

Put up for further proceedings on 14.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.8078/2018
FIR No.31/2018
PS: Nihal Vihar
State Vs.Garib Singh @ Garibu
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 07.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

ID No.3858/2020
FIR No.11169/2020
PS: Nihal Vihar
State Vs. Inderjeet @ Lovely
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL

<https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of letter no. 249/
RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Jitender Kr. Maurya in person through VC.

None for the accused person(s).

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy of thereof be supplied to the complainant through Whatsapp on the complainant's mobile phone. The complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to stenographer on his mobile phone through Whatsapp by 12.30 p.m.

PANKA
J
ARORA (PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

Digitally signed by
PANKAJ ARORA
Date: 2020.09.07
17:09:26 +05'30'

At 12.30 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put up for consideration before Lok Adalat which is scheduled to be held on 20.09.2020.

PANKA
J
ARORA (PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

Digitally signed
by PANKAJ
ARORA
Date:
2020.09.07
17:09:47 +05'30'

ID No.3859/2020
FIR No.204/2019
PS: Nihal Vihar
State Vs .Aman @ Anda
07.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL

<https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Complainant Sh. Vikas Kumar in person through VC.

Accused through VC.

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy of thereof be supplied to the complainant through Whatsapp on the complainant's mobile phone. The complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to Assistant Ahlmad on his mobile phone through Whatsapp by 2.30 p.m.

PANKAJ
ARORA

Digitally signed by
PANKAJ ARORA
Date: 2020.09.07
17:10:37 +05'30'

(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

At 4.00 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put up for consideration before Lok Adalat to be held on 20.09.2020.

PANKAJ
ARORA

Digitally signed
by PANKAJ
ARORA
Date: 2020.09.07
17:10:59 +05'30'

(PankajArora)
MM-03(West)/THC/Delhi
07.09.2020

This is an application for releasing the mobile phone on Superdari.

Present:- Ld. APP for the State.

Ld. Counsel for the applicant.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take

possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, mobile phone in question be released to the **owner as per the invoice, after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phone shall be released by the IO.

Copy of this order be given Dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

PANKAJ
ARORA
Digitally signed
by PANKAJ
ARORA
Date: 2020.09.07
17:11:32 +05'30' (Pankaj Arora)
MM-03/West/THC/Delhi
07.09.2020

